

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. (IB)-237(PB)/2017

IN THE MATTER OF:

ITD Cementation India Limited

.....Petitioner

v.

Baya Weaver Limited

.....Respondent

SECTION : UNDER SECTION 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 01.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Shri R. Sudhinder & Ms. Akansha, Advocates

ORDER

Issue notice to show cause to the respondent why the petition under Section 9 of Insolvency and Bankruptcy Code, 2016 be not admitted.

Process dasti.

Learned counsel for the petitioner shall make an attempt to name the Insolvency Professional so as to avoid any inroad in statutory period of 180 days after admission.

List for further consideration on 22.08.2017.



(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

01.08.2017

Vineet